Written Answers to

Banning of Indian currency notes above ₹ 100 by Nepal

2903. DR. BANDA PRAKASH: Will the Minister of FINANCE be pleased to state:

(a) whether the Nepal Government has decided to ban Indian currency above \mathbf{E} 100;

(b) whether the Nepal Government has not notified legislation for new Indian currency notes;

(c) whether this move how affected the Indian tourists and Nepali people working in India, who carry the currency in Nepal for transaction; and

(d) if so, the details thereof alongwith the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RADHAKRISHNAN P.): (a) and (b) Recently, a press release issued by the Government of Nepal stated that the Council of Ministers of Nepal, in its meeting on 10 December 2018, has decided to publish a notice, not to use, carry and keep Indian currency notes of higher denomination in Nepal.

(c) and (d) The Government has not engaged with the Government of Nepal on this matter thus far. No assessment of affect of ban has been made.

Complaints on overcharging by consumer goods companies

2904. DR. PRABHAKAR KORE: SHRI SANJAY RAUT:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the number of customer complaints in recent weeks about companies not passing on the full benefits of tax cuts to consumers are on the rise in the country;

(b) if so, the number of complaints received so far by the National Anti-Profiteering Authority (NAA) relating to overcharging by the consumer goods companies; and

(c) the details of steps taken by Government to ensure that customers get the benefits of tax cuts?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) No Madam. A number of complaints regarding companies not